

IN THE HIGH COURT OF KERALA AT ERNAKULAM

PRESENT

THE HONOURABLE MR.JUSTICE T.V.ANILKUMAR

FRIDAY, THE 17<sup>TH</sup> DAY OF APRIL, 2020 /28TH CHAITHRA, 1942

Bail Appl.No.2278 of 2020

CRIME NO 739/2019 OF CHENGAMANADU POLICE STATION,  
ERNAKULAM DISTRICT

PETITIONER/ACCUSED:

SHRI. AKHIL M.R. , AGED 25 YEARS ,  
MALIAKKAL HOUSE, PUTHUKAI NAGAR BHAGOM,  
MEKKADU KARA, NEDUMBASSERY VILLAGE,  
ERNAKULAM DISTRICT.

BY ADVS.  
SRI.AJEESH M UMMER

RESPONDENTS/COMPLAINANT/STATE:

STATE OF KERALA,  
(STATION HOUSE OFFICER, CHENGANMANADU POLICE STATION)  
REPRESENTED BY THE PUBLIC PROSECUTOR,  
HIGH COURT OF KERALA, ERNAKULAM-682 031.

BY SR.PUBLIC PROSECUTOR SRI.C.N.PRABHAKARAN.

THIS BAIL APPLICATION HAVING COME UP FOR ADMISSION ON  
17.04.2020, THE COURT ON THE SAME DAY PASSED THE FOLLOWING:

::2::

**Dated this the 17<sup>th</sup> day of April, 2020**

**O R D E R**

The learned Counsel for the accused presses for issue of an immediate order granting bail to the accused in as much as he has completed hardly five months and further final report has been filed after completing investigation. In this scenario, the learned senior Public Prosecutor sought a short time to get proper instruction as to the matter and requested to post the case after a short interval.

Post the case on 28.04.2020.

**T.V.ANILKUMAR  
JUDGE**

jma/

Bail No.2278 of 2020

::3::

**APPENDIX**

**PETITIONER/ACCUSED'S ANNEXURES:**

**ANNEXURE A: TRUE COPY OF THE FORDER IN CRL.M.C. NO.573/2020  
SESSIONS COURT, ERNAKULAM**